

Central Administrative Tribunal  
Principal Bench, New Delhi.

RA-419/94 in  
OA-295/94

New Delhi this the 6<sup>th</sup> Day of January, 1995.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman(J)  
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Sh. Mahesh Chand Gola,  
S/o Sh. Swaraj Singh,  
R/c Ward No.3, Sector No.4,  
Krishna Nagar,  
New Delhi.

Review Applicant

versus

1. Union of India,  
through its Secretary,  
Ministry of Defence,  
South Block,  
New Delhi.
2. Controller,  
General Defence Accounts,  
West Block-V,  
R.K. Puram,  
New Delhi.
3. Lt. Controller of Defence,  
Accounts (Funds),  
Meerut Cantt.
4. Controller of Defence Accounts,  
(Central Command),  
Meerut Cantt.
5. Accounts Officer,  
Administration,  
Controller of Defence Accounts,  
(Central Command), Meerut. Respondents

ORDER(BY CIRCULATION)  
delivered by Hon'ble Mr.B.N. Dhoundiyal, Member(A)

This review application has been filed  
against the order of this Tribunal dated 3.10.94  
whereby the O.A. filed ~~had been~~ was dismissed on the  
ground of limitation. This Tribunal had found that  
the explanation given for the delay was not  
satisfactory. The applicant was retrenched in  
August, 1992 but had approached the Tribunal only in  
January, 1994.

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The grounds taken in the original application have been reiterated in the review application and no fresh point has been raised regarding the delay. It is mentioned that the applicant is a poor person and shall not claim back wages and arrears on this ground, the delay should be condoned.

After considering all the factors, we find that there is nothing in the review application which brings out an error apparent on the face of record. The review application, therefore, fails and is hereby dismissed.

*B.N. Dnyal*  
(B.N. Dhoundiyal)

Member(A)

*S.K. Dnyal*  
(S.K. Dhaon)

Vice-Chairman(J)

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